

ing procedures. These guidelines provide for

1. Prescription of scales of finance for crop loans as worked out by the Technical Committee constituted in the districts for various crops and their uniform adoption by banks. These scales of finance are reviewed annually to take care of escalation of cost.
2. Disposal of loan applications up to Rs. 25,000/- within fortnight and those over Rs. 25,000/- within 8 to 9 weeks.
3. Delegation of appropriate sanctioning powers to the rural Branch Managers so that majority of loan applications are sanctioned at branch level itself.
4. No collateral security should be taken by way of mortgage/charge of land or third party guarantee on crop loans up to Rs. 10,000/- and term loans up to Rs. 10,000/- where moveable assets are created.
5. No margin is required for agricultural loan up to Rs. 10,000/- for both short-term, medium/long-term loans. The rates of interest charged on such loans are concessional.

[English]

HANDING OVER OF TRAVANCORE HOUSE TO GOVERNMENT OF KERALA

1404. PROF. SAVITHRI LAKSHMANAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4149 on 10-4-1990 and state :

(a) whether the Travancore House has since been vacated by the Monopolies and Restrictive Trade Practices Commission;

(b) if so, whether it has been handed over to the Government of Kerala; and

(c) if not the reasons for delay and when it is likely to be handed over to the State Government?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) :
(a) No Sir.

(b) Does not arise;

(c) Alternative accommodation allotted to the Commission in Kota House Annexe and Bikaner House Hutments is being repaired/renovated by C.P.W.D. The work is nearing completion. The Commission proposes to start shifting to the new premises shortly.

[Translation]

SETTLEMENT OF CLAIM CASES UNDER INSURANCE SCHEMES

1405. SHRI PRABHU DAYAL KATHERIA : Will the Minister of FINANCE be pleased to state :

(a) the number of insurance claim cases settled under the Personal Accident Insurance, Social Security Scheme and other insurance schemes during 1990 and 1991 till date state-wise and district-wise; and

(b) the number of persons benefited by the said schemes during the above period, state-wise and district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) and (b) There are three Social Security Schemes viz. Personal Accident Insurance Social Security Scheme & Hut Insurance Scheme, administered by the General Insurance Corporation of India and the Group Insurance Scheme for Landless Agricultural Labourers, administered by the Life Insurance Corporation of India. The required information in respect of these Schemes is available state-wise only and is given below in the statement.